

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 2795
(TO BE ANSWERED ON 02.08.2017)

PENDING CASES IN CBI

†2795. **SHRI SADASHIV LOKHANDE:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of cases being investigated by the Central Bureau of Investigation (CBI);
- (b) the time since when these cases are being investigated and the reasons for delay, if any, in finalization of these cases; and
- (c) the steps taken/being taken by the Government for early investigation and filing of charge sheet in courts?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a)to (c): The details of cases as on 30.06.2017 is as under :-

Sl. No.	Period of investigation	No. of cases
1.	Less than 1 year	800
2.	1-2 years	394
3.	More than 2 years	175
	Total	1369

The reasons for delay are as follows :-

- (i) Complex and voluminous nature of cases and large number of witnesses.
- (ii) Large number of cases referred by State Governments, Hon'ble Supreme Court and High Courts.
- (iii) Delay in handing over the cases to CBI for investigation after initial investigation by Local Police.
- (iv) Non traceability of accused persons.
- (v) Delay in getting expert opinion.
- (vi) Stay by courts.
- (vii) Delay in execution of Letters Rogatory with foreign countries,
- (viii) Non-appearance of accused persons and adjournments taken by them on different ground, etc.

To mitigate the delays corresponding requisite action is taken by the CBI. Further, to expedite disposal in addition to the earlier set up 46 Courts of Special Judge and 10 Courts of Special Magistrate exclusively for trial of CBI cases all over the country, the Government decided to set up 92 additional Special Courts out of which 88 are functional. During the last two years, 80 Public Prosecutors and 22 Assistant Public Prosecutors have also been appointed in CBI. The Central Government has also taken various initiatives to improve the training infrastructure and capacity building of the investigators and prosecutors in CBI to increase their efficiency. Besides, rigorous monitoring of investigation of cases is done by CBI and Central Vigilance Commission in accordance with the provisions under the Central Vigilance Commission Act, 2003.